

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 478 of 2023

In the matter of:

Virender Tyagi

...Petitioner

Vs

State of Haryana and Others

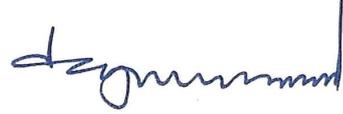
...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 6 I.E.
GURUGRAM METROPOLITAN DEVELOPMENT
AUTHORITY**

1. That the subject OA is pending before the Hon'ble Tribunal and is fixed on 19.03.2024.
2. That present OA has been filed for Protection of the water body at Sector-47, Gurugram. That land in question does not pertain to answering respondent. Hence, present OA is not maintainable against the answering respondent. Development and Maintenance of the area in question are under jurisdiction of Municipal Corporation of Gurugram (MCG).
3. That answering respondent has facilitated MCG for developing water body in question through an NGO namely 'SEEDS' measuring 19k-16M as the NGO was

working with GMDA on similar kinds of projects at other locations. The answering respondent has provided connection for supply of treated water from its treated water pipeline network for the waterbody. The treated water supply to the waterbody has been started. The site photographs are annexed as **Annexure-I**.

In view of the submissions made herein above, it is prayed that present OA may kindly be dismissed qua the answering respondent. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



[Subhash Yadav IFS]

Addl. CEO (Urban Environment)

Gurugram Metropolitan Development Authority

Date: 18.03.2024

Place: Gurugram

ANNEXURE-I



Signature



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